

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 43 of 2020

In the matter of:

Vikas Kasliwal

....Appellant

Vs.

SREI Equipment Finance Ltd.

....Respondent

Present:

Appellant: Mr. Abhishek Puri and Mr. V. Siddharth, Advocates.

**Respondent: Mr. Abhijit Sinha, Mr. Arijit Mazumdar, Mr. Saikat Sarkar and Mr. Shambo Nandy, Advocates for R1.
Mr. Neeraj Kr. Gupta, Advocate for R2.
Mr. Ankit Kohli, Advocate (for impleadment)
Mr. Arvind Kumar Gupta, Ms. Henna George, Advocates for impleadment for A Navichandra Steels.
Mr. Patita Paban Bishwal, Mr. Srigopal Choudhary, Advocates (for impleadment)
Mr. Kumar Anurag Singh, Advocate (Intervener)**

ORDER

(Through Virtual Mode)

09.11.2020: Learned counsel for the Appellant seeks some more time to examine the Judgment pronounced in I.A. Nos.811, 917, 962 & 1587 of 2020 in Company Appeal (AT) (Insolvency) No. 1434 of 2019 which had been pronounced on 21st September, 2020.

Let the appeal be listed on 3rd December, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**